



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 29 of 200 3
Applicant(s) Nirmal Sahoo Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. Ajit K. Hota Advocate for Respondent(s)
D. Rath

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9 P.M for Rs 50/- fwd.</p> <p>For Regon PI.</p> <p>D.R. 23.01.03</p> <p>Registar</p> <p>for Admision</p> <p>23.01.03</p>	<p>REGISTER</p> <p>Or. No. 1 dated 24.1.2003</p> <p>Heard Shri A.K.Hota, Advocate for the Applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents and perused the records.</p> <p>In this case the Applicant has raised a claim that lands belonging to his family were acquired for construction of Talcher-Sambalpur Railway Link/Project and he has made a representation under Annexure-5 dated 5.10.2001 seeking an employment in Group C post or D post.</p>

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09.29/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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It is the case of the Applicant that his representation has not yet received due consideration by the authorities/Respondents.

In the aforesaid premises, Respondents are directed to consider the grievances of the Applicant, as raised under Annexure-5 dated 5.10.2001 and, while doing so, the Respondents should make necessary verification so as to findout as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief; as due and admissible under the Rules, governing the field.

This O.A. is disposed of as above at the stage of admission. No costs.

Send copies of this order to at the cost of the applicant Respondents along with copies of this O.A. and free copies of this order be also made available to the counsels of both sides.

Shri Hota for the Applicant undertakes to file the required postages for the purpose of transmission of copies of this order to Respondents by 27.1.2003.

24/01/2003
 MEMBER (JUDICIAL)